

[Translation]

MR. SPEAKER : You come to me, we shall discuss. I have yet to see it.

(Interruptions)

[English]

MR. SPEAKER : I will look into it. You decide it in the Business Advisory Committee and then we shall see to it.

— — — —

12 06 hrs.

PAPERS LAID ON THE TABLE

[English]

Detailed Demands for Grants of the Ministry of Environment and Forests

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI BHAJAN LAL) : I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment and Forests for 1987-88.

[Placed in Library. See No. LT—4145/87]

Notification under Customs Act, 1962 and under Central Excise of Rules

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

(i) G.S.R. 310(E) published in Gazette of India dated the 26th March, 1987 together with an explanatory memorandum extending the validity of Notification No. 242/86-Customs dated the 11th April, 1986 upto the 31st March, 1988.

(ii) G.S.R. 311(E) published in Gazette of India dated the

26th March, 1987 together with an explanatory memorandum making certain amendments to Notification No. 45/79-Customs dated the 1st March, 1979 so as to withdraw the basic customs duty exemption on six specified bulk drugs namely Vinblastine Sulfate, Vincristine Sulfate, Clofazimine, Halothane, Sodium Cromoglycate and Flutamide for which indigenous production has been established.

(iii) G.S.R. 318(E) published in Gazette of India dated the 27th March, 1987 together with an explanatory memorandum extending the validity of Notification No. 111/84 Customs dated the 21st April, 1984 upto the 30th June, 1988.

(iv) G.S.R. 341(E) published in Gazette of India dated the 30th March, 1987, together with an explanatory memorandum extending the validity of Notification No. 234/86-Customs dated the 3rd April, 1986 upto the 31st March, 1988.

[Placed in Library. See No. LT—4145/87]

(2) A copy of Notification No. G.S.R. 328(E) (Hindi and English versions) published in Gazette of India dated the 27th March, 1987 together with an explanatory memorandum making certain amendments to Notification No. 51/87-CE dated the 1st March, 1987 so as to clarify the scope of the latter notification, issued under the Central Excise Rules, 1944.

[Placed in Library. See No. LT—4146/87]

Annual Report etc of and review on Petrofils Cooperative Ltd. New Delhi for 1985-86

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND

PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R.K. JAI CHANDRA SINGH) : I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Petrofils Cooperative Limited, New Delhi, for the year 1985-86 along with Audited Accounts.
- (ii) A copy of the review (Hindi and English versions) by the Government on the working of the Petrofils Cooperative Limited, New Delhi, for the year 1985-86.

[Placed in Library. See No. LT—4147/87]

Notifications under Administrative Tribunals Act, 1988

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI BIREN SINGH ENGTI) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985 :—

- (1) The Central Administrative Tribunal (Group 'C' and Group 'D' posts) Recruitment Rules, 1987 published in Notification No. G.S.R. 161 in Gazette of India dated the 14th March, 1987.

[Placed in Library. See No. LT—4148/87]

- (2) The Central Administrative Tribunal (Staff) (Conditions of Service) Amendment Rules, 1987 published in Notification No. G.S.R. 349(E) in Gazette of India dated the 31st March, 1987.

[Placed in Library. See No. LT—4149/87]

12.07 hrs.

PUBLIC ACCOUNTS COMMITTEE

Seventy-third Report

SHRI E. AYYAPU REDDY (Kurnool) : I beg to present the Seventy-third Report

(Hindi and English versions) of the Public Accounts Committee on Hiring of private buildings at Naraina Industrial Area, Phase II, New Delhi.

12.07 1/2 hrs.

MATTERS UNDER RULE 377

[English]

- (1) Demand for enactment of law to ban human or animal sacrifices.

SHRI ANADI CHARAN DAS (Jaipur) : As a result of our country's development, there is definitely a change in the socio-economic life of the people. In recent times, it is seen that human sacrifice and animal and bird sacrifices before the gods and goddesses are still prevalent in our rural India. Though science and modern technology has sufficiently advanced during the decades after independence, we must stop such type of sacrifices in order to protect the society from superstition among the people who have strong belief to achieve the materialistic objectives for success in their life.

Hence, I urge upon the Government to enact a law immediately to stop such evil practices.

MR. SPEAKER : Mrs. Dikshit, I do not know what the Members are doing here. Tell these Members not to do like this. What is this? Don't you realise the propriety of the House? What the Members on this side were doing, now they are doing.

(Interruptions)

MR. SPEAKER : You started it here and the epidemic has spread there.

[Translation]

- (ii) Need for setting up some major industry in the public sector in Garhchirol district of Maharashtra.

SHRI VILAS MUTTEMWAR (Chimur) : It has been the policy of the Government to bring about controlled, balanced and uniform development throughout the